

**MAHARASHTRA STATE ELECTRICITY REGULATORY COMMISSION  
(PREPARATION AND SUBMISSION OF BUDGET) RULES, 2004**

**\*No. VNA. 2004/CR-110/NRG-3, dated 11<sup>th</sup> March, 2005.-** In exercise of the powers conferred on it by sub-section (1) and clause (j) of sub-section (2) of section 180 read with section 106 of the Electricity Act, 2003 (36 of 2003) and of all other powers enabling it in that behalf, the Government of Maharashtra hereby makes the following rules, namely:-

**1. Short title.-** These rules may be called the Maharashtra State Electricity Regulatory Commission (Preparation and Submission of Budget) Rules, 2004.

**2. Definitions.-** In these rules, unless the context otherwise requires,-

- (a) "Commission" means the Maharashtra Electricity Regulatory Commission;
- (b) "Form" means the forms appended to these rules;
- (c) "Government" or "State Government" means the Government of Maharashtra;
- (d) "Financial Year" means the year starting from 1<sup>st</sup> April and ending on 31<sup>st</sup> March of the next succeeding year.

**3. Preparation of Annual Budget and its submission.-** (1) The commission shall prepare,-

- (a) in Form "A" its estimated receipts in the ensuing Financial Year;
- (b) in Form "B" its estimated expenditure in the ensuing Financial Year;
- (c) in Form "C" the estimates regarding request made by it to the State Government for grants in the ensuing Financial Year;

(2) The estimates, that is to say, the budget, so prepared shall be submitted to the Government on or before the 1<sup>st</sup> November of the preceding Financial Year or such extended time as may be specified by the Government, for making a provision of grants for the ensuing financial year.

**4. Preparation of Revised Budget Estimates and its submission.-** (1) In case the budget estimates prepared under rule 3 are found inadequate or insufficient in the current year or needs revision for any reason, the commission may, prepare revised budget estimates on the basis of actual expenditure incurred in the first 4 months, or 8 months or 9 months as the case may be, for that current year, for additional grants, if any required, with proper justification therefore, in Form "D".

(2) The revised estimates so prepared shall be submitted to the Government on or before such date as may be specified by the Government.

**5. Miscellaneous.-** In case of any doubt regarding interpretation of these rules, or when express provision has not been made in the rules about a particular matter, the same shall be referred to the Government, whose decision shall be final.

**FORM "A"**  
 [See rule 3(1)(a)]  
**(To be submitted to Government for making provision of grants)**  
**BUDGET ESTIMATE OF TOTAL RECEIPTS OF THE COMMISSION**

Financial Year .....  
 (Amount Rupees in thousand)

Source of fund	Actual fund received by the commission during last two years	Estimated receipts during the next Financial Year	Justification
(1)	(2)	(3)	(4)
	Rs.	Rs.	
Grants from the State Government			
Receipt on account of Fees and Charges			
Receipts from all other Sources / Funding Agencies			
<b>Total Receipts</b>			

**FORM "B"**  
 [See rule 3(1)(b)]  
**(To be submitted to Government for making provision of grants)**  
**BUDGET ESTIMATE OF TOTAL EXPENDITURE OF THE COMMISSION**

Financial Year .....  
 (Amount Rupees in thousand)

Head of Expenditure	Actual Total Expenditure incurred by the Commission during the last two years	Estimated Expenditure during the next Financial Year	Justification
(1)	(2)	(3)	(4)
	Rs.	Rs.	
Capital Expenditure			
Salary and Wages			
Traveling			
Office Expenditure			
Professional Fees			
Rent, Rate and Taxes			
Publications			
Advertise and Publicity			
Entertainment			
Interest/Bank Charges			
Pension/Gratuity			
Computer Expenditure			
Repairs and Maintenance			
Petrol, Oil and Lubricant			
Other Expenses			
Depreciation			
<b>Total</b>			

**FORM "C"**  
 [See rule 3(1)(c)]  
**(To be submitted to Government for making provision of grants)**  
**BUDGET ESTIMATE FOR MAKING PROVISION OF GRANTS TO THE COMMISSION**

Financial Year .....  
 (Amount Rupees in thousand)

Head of Expenditure	Provision made by the Government in previous 2 years	Actual Expenditure incurred by the Commission	Estimated Government budgetary grants/ provision proposed by the Commission for next financial year	Justification
(1)	(2)	(3)	(4)	(5)
	Rs.	Rs.	Rs.	
Capital Expenditure				
Salary and Wages				
Traveling				
Office Expenditure				
Professional Fees				
Rent, Rate and Taxes				
Publications				
Advertise and Publicity				
Entertainment				
Interest/Bank Charges				
Pension/Gratuity				
Computer Expenditure				
Repairs and Maintenance				
Petrol, Oil and Lubricant				
Other Expenses				
Depreciation				
<b>Total</b>				

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**FORM "D"**

[See rule 4(1)]

**(To be submitted to Government for making provision of grants)**

**REVISED BUDGET ESTIMATE FOR MAKING PROVISION OF GRANTS TO THE COMMISSION**

Financial Year .....  
(Amount Rupees in thousand)

Head of Expenditure	Budget estimate proposed by the Commission for current financial year	Actual Government provision of grants during the financial year	Actual expenditure incurred by the Commission during 4, 8 months period of current financial year	Revised estimates of the budget provision required from Government for current financial year	Justification
(1)	(2)	(3)	(4)	(5)	(6)
	Rs.	Rs.	Rs.	Rs.	
Capital Expenditure					
Salary and Wages					
Traveling					
Office Expenditure					
Professional Fees					
Rent, Rate and Taxes					
Publications					
Advertise and Publicity					
Entertainment					
Interest/Bank Charges					
Pension/Gratuity					
Computer Expenditure					
Repairs and Maintenance					
Petrol, Oil and Lubricant					
Other Expenses					
Depreciation					
Total					

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